

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.315**  
IB-656(ND)/2022

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd .....APPLICANT/PETITIONER  
Vs.  
Piyush Rastogi .....PERSONAL GUARANTOR

**SECTION**

U/s 95(1)

**Order delivered on 28.09.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS  
MEMBER (JUDICIAL)**


**PRESENT:**

For the Applicant : Adv Gursat Singh  
For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **02.11.2022.**

  
(Madhu Narula)  
Court Officer (Court III)